

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**


TP 138 of 2019 [TP 122 of 2016(CP 27 of 2016)]

**Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2020**

Name of the Company: Alliance Industries Ltd
V/s
People International & Services Pvt Ltd

Section: Section 397-398 of Companies Act


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HAMESH NAIDU VIVEK H. SHAH	} ADVOCATE	} PETITIONER	} 
2.				

ORDER

Pursuant to the Notice issued by the Principal Member, Indore Bench of National Company Law Tribunal on 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned.

List the matter on 24.04.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 20th day of March, 2020.